

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH ALLAHABAD.

Original Application No. 1336 of 1999.

Allahabad this the 28th day of June 2004.

Hon'ble Mr. Justice S.R. Singh, V.C.
Hon'ble Mr. D.R. Tiwari, A.M.

Chandra Pal Gangman
Gang No.61, son of Dambar Singh,
Khand Engineering (Railpath)
Mathura Chawni, Mathura.

.....Applicant.

(By Advocate : Sri R.B. Singh)

Versus.

1. Union of India through General Manager
North East Railway, Gorakhpur.
2. Public Work Inspector, Mathura Chawni,
Mathura.
3. Section Engineer,
North Eastern Railway,
Chawni Station, Mathura.

.....Respondents.

(By Advocate : Sri V.K. Goel)

O_R_D_E_R

(By Hon'ble Mr. Justice S.R. Singh, V.C.)

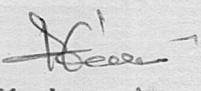
List has been revised, None appears for the parties.
We ourselves perused the pleadings with a view to deciding the
O.A. on merits.

2. The O.A. is directed against suspension order dated 19.06.1999 passed by Competent Authority in exercise of powers conferred by Rule 4 read with provision of Rule 5 (1) of the Railway Servant (Discipline and Appeal) Rules, 1968. The applicant had an alternative remedy of appeal ^{against} the impugned order of suspension under Rule 18 of Railway Servant (Discipline and Appeal) Rules, 1968 which he has failed to avail.

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3. The charge, according to the counter affidavit, is that the applicant misbehaved with his immediate superiors. W

4. We find no good ground made out for interference ^{with} ~~to~~ the departmental enquiry. The O.A. fails and is dismissed. We, however, make no order as to costs.


Member-A.


Vice-Chairman.

Manish/-